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| <p>9. The Konkan Passenger Ships (Acquisition) Bill, 1973.</p> <p>10. The Industries (Development and Regulation) Amendment Bill, 1973.</p> <p>11. The Mulki Rules (Repeal) Bill, 1973.</p> <p>12. The Delhi Urban Art Commission Bill, 1973.</p> <p>13. The Code of Criminal Procedure Bill, 1973.</p> | <p>CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL</p> <p>EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE</p> <p>SHRI P. G. MAVALANKAR (Ahmedabad) : I beg to move :</p> <p>“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.</p> |
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12.58 hrs.

DIRECT TAXES (AMENDMENT) BILL
 EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-Tax Act, 1961, the Wealth Tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

MR. SPEAKER : The question is:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

The motion was adopted.

MR. SPEAKER : The question is:

“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.

The motion was adopted.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That the House do further extend upto the last day of the Winter Session, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964”.

MR. SPEAKER : The question is :

“That this House do further extend upto the last day of the Winter

[Mr. Speaker]

13.00 hrs.

Session, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964".

The motion was adopted.

MATTER UNDER RULE 377

ALLEGED BEATING OF MEMBERS OF PARLIAMENT BY POLICE IN WEST BENGAL

SHRI KRISHNA CHANDRA HALDER (Aasgram) : Sir, I would like to raise the following serious matter under Rule 377 of the Rules of Procedure.

On the 10th February, 1974, when Shri Somnath Chatterjee, M. P., Shri Indrajit Gupta, M. P. and myself went to Jagddal, District 24 Parganas, West Bengal, to meet the striking jute workers, we were severely beaten by the police. We were beaten in the presence of the Sub-divisional police officer, Barrackpore and Circle Inspector, Naihati and the Administrative officer, Barrackpore, even though they were aware that we were Members of Parliament. I was injured by lathi charge and assault by rifle butt and I had to undergo treatment by doctors. So, through you, Sir, I would request the concerned Minister to make a statement and to take suitable steps to punish the police officers.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, out of 54 districts in 36 districts they have imposed section 144. How can we have free and fair elections?

MR. SPEAKER : Shri Mavalankar.

SHRI JYOTIRMOY BOSU : Sir, do you not want free and fair elections ?

MR. SPEAKER : All right, I will call Shri Mavalankar after lunch. We will now adjourn for lunch.

13.02 hrs.

*The Lok Sabha Adjourned for Lunch till
Fourteen of the clock*

12.59 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) : Sir, I beg to move :

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 19th February, 1974."

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Before I say 'Yes' wholeheartedly to the motion of the hon. Minister, I should like you to take up the discussion on doctors sometime next week.

SHRI DINFN BHATTACHARYYA (Serampore) : I want to merely point out that item No. 11, Public Financial Institutions (Amending) Bill is there but no time has been fixed.

SHRI K. RAGHU RAMAIAH : I think it is provided in the motion I have made just now.

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 19th February, 1974."

The motion was adopted.